

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 4265
TO BE ANSWERED ON 7TH JANUARY, 2019**

EMPLOYMENT FOR DIVYANGS

4265. SHRI AJAY NISHAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any mechanism to ensure employment for divyangs;**
- (b) if so, the details thereof and the steps taken by the Government in this regard; and**
- (c) the details of the areas in which employment is being offered to the divyangs in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Several steps have been taken by the Government for ensuring employment for divyangs. Section 34(1) of the Rights of Persons with Disabilities Act, 2016 mandates reservation of not less than four percent of the total number of vacancies in Government Establishments for persons with benchmark disabilities. Further, the Government implements incentive scheme for providing employment to persons with disabilities in the Private Sectors. The Government also implements a National Action Plan for Skill Development of persons with disabilities so as to enhance their scope of employability in both Government and private sectors. Government has also set up 42 Special Employment Exchanges for Handicapped, 38 Special Cells for Handicapped persons in the normal Employment Exchanges, 21 National Career Service Centres for Differently Abled in the country.

(C): Section 34(1) of the Rights of Persons with Disabilities Act, 2016 is applicable to all establishments irrespective of areas of work unless they are exempted from the said provision.
